

(g) whether the Food Corporation of India (FCI) has assured that no foodgrains will be destroyed this time due to the rain ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R.V. SWAMINATHAN) : (a) The total storage capacity available with the Food Corporation of India which is responsible for management of buffer stocks of foodgrains is 206.22 lakh tonnes as on 1-7-1981.

(b) The total stocks of foodgrains stored by Food Corporation of India in open (cover and plinth) complexes as on 1-7-1981 were 18.82 lakh tonnes.

(c) The quantity of foodgrains damaged and rendered unfit for human consumption in open (cover and plinth) complexes of Food Corporation of India during the last three years were as under:—

Year	Quantity
	(In tonnes)
1978-79	92,467
1979-80	69,239
1980-81	13,811

(d) and (g). The following steps are taken to avoid loss to foodgrains stored in open (cover and plinth) complexes of Food Corporation of India:—

- (i) Stocks are stored on wooden crates and covered with specially fabricated water proof polythene covers. Nylon ropes are provided for proper lashing of polythene covers to

prevent damage to covers by balloon formation during storms.

- (ii) Monofilament nets and cover tops have also been provided in major CAP (cover and plinth) complexes for additional protection to grains from vagaries of weather.
- (iii) Periodical replacement of polythene covers is being made to ensure that best protection to foodgrains is always provided.
- (iv) Aeration of stocks in the open during clear weather is meticulously done to maintain the health of grains.
- (v) Proper attention is paid to regularly inspect, treat and preserve the stocks in the open.

(e) and (f). During the year 1980-81, the Food Corporation of India has added a total covered storage capacity of 5,974 lakh tonnes in the States of Andhra Pradesh, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal.

Irregularities in Navketan Group Housing Society

4200. SHRI G. S. NIHAL-SINGHWALA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the brother of the Registrar of the Co-op. Societies, Delhi and his employer has been given flats in Navketan Group Housing's complex and because of that the Registrar has been allowing irregularities in this Society and protecting its office-bearers;

(b) whether houses were built two years ago, the Society has not

given accounts to its members so far, and those members demanding accounts are threatened by the office bearers of the society ; and

(c) wheather Government is ready to conduct C.B.I. enquiry into the matter; if so, when ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :

(a) No, Sir.

(b) and (c). The flats were built by the Society two years ago and the latest estimates given by the Society do not contain justification for the high increase over the original estimates. The Registrar, Cooperative Societies, Delhi Administration, has ordered further enquiry under Delhi Cooperative Societies Act. This enquiry has, however been stayed by the Delhi High Court.

12.00 hrs.

RE. QUESTIONS OF PRIVILEGE

(Interruptions)

MR. DEPUTY SPEAKER : I will call you one by one. Hon. Members if every one of you gets up like this then how can I hear as to what you want to place before the House. I cannot hear. Therefore, will call one from this side and one from that side.

PROF. MADHU DANDAVATE (Rajapur) : Sir, I have given you a notice. .

MR. DEPUTY SPEAKER : All of you please sit down. I will allow you. I call prof. Dandavate: You please make a specific point and not a big speech. Order, Order, please.

2004LS-12

श्री एच०के०एल०भगत (पूर्व दिल्ली):
उपाध्यक्ष महोदय, रोज ये लोग पहुँचे
बोलते हैं, आज हमें पहल सुन लीजिए।

MR. DEPUTY SPEAKER : Please sit down. The Minister wants to say something.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : Sir, I will make one request to you that whosoever wants to raise any matter here and whatever rules are applied to the Members belonging to our party should be applied to the Members of the Opposition parties. There should be a sort of code of conduct among various parties.

MR. DEPUTY SPEAKER : Nobody disagrees with you on that.

SHRI P. VENKATASUBBAIAH: Sir, I will only appeal to the Members opposite that whatever they want to place before the House they can do it but they will have to do it according to the Rules. If they shout and our Members also start shouting then our Members should not be penalised.

(Interruptions)

MR. DEPUTY SPEAKER : I have allowed Professor. Next I will call you. I will you one by one.

I have allowed Professor. Nobody else.

I call Mr. Nabi, Mr. Bhagat; I will call from this side also and then Mr. Lakkappa.

PROF. MADHU DANDAVATE : With your permission, I am raising this. (Interruptions) With your permission, Sir, . .

MR. DEPUTY SPEAKER : You have written to the Speaker.